

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 109  
**(IB)-845(PB)/2020**

**IN THE MATTER OF:**

Prem Prakash ..... Applicant/petitioner  
Vs.  
Colonia Santa Maria Hotels Pvt. Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 26.10.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the applicant- Mr. Abhimanyu Mahajan, Ms. Anubha Goel, Ms.  
Tanisha Bawa, Mr. Mayank Joshi, Advs.  
For the respondent- Mr. Palash Singhai and Ms. Rini Badoni, Advs.

**ORDER**

At request for withdrawal of the company petition based on the settlement dated 15.10.2020 arrived at between the applicant and the corporate debtor, this company petition is hereby dismissed as withdrawn.

—sd—

**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

—sd—

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**